

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI**

**OA No.2128/2015**

**this the 29<sup>th</sup> day of March, 2016**

**Hon'ble Mr. V. Ajay Kumar, Member (J)  
Hon'ble Mr. P.K.Basu, Member (A)**

Shri Sohan Pal, 58 years  
S/o Shri Garib Das  
R/o K/4/69, Gali No.29, West Ghonda  
Bhajanpura, Shahdara, Delhi  
Post of Mason after the Screening

....Applicant

(None)

VERSUS

1. Union of India  
Ministry of Railway  
Through its Secretary  
Room No.256-A  
Rail Bhavan, Raisina Road  
New Delhi – 110 001.
  
2. General Manager  
Northern Railway  
Baroda House  
New Delhi. .... Respondents.

(By Advocate:Shri Satpal Singh)

**ORDER (ORAL)**

**By Hon'ble Mr.V. Ajay Kumar, Member (J)**

None appears for the applicant.

2. The learned counsel for the respondents submits that they have paid the cost and also filed reply vide Diary No.2965.
  
3. Since, the OA is filed seeking a direction to the respondents to consider the case of the applicant for regularization of his services in the

post of Mason and that since the respondents have not passed any order on the said claim of the applicant, we dispose of the OA, without going into the merits of the case by directing the respondents to consider the claim of the applicant for regularization of his services in the said post and to pass appropriate reasoned and speaking order within 90 days from the date of receipt of a copy of this order, in accordance with law. No costs.

**(P.K.Basu)**  
**Member (A)**

**(V. AJAY KUMAR)**  
**Member (J)**

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